GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1911 TO BE ANSWERED ON 05.05.2016

TECHNOLOGY SUPPORT TO POWER STATION TAMIL NADU

1911. SHRI PR. SENTHIL NATHAN:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government is providing any technological and financial support to the Thermal Power stations in Tamil Nadu; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) & (b) : As per Electricity Act 2003, 'Any generating company may establish, operate and maintain a generating station without obtaining a licence under this Act if it complies with the technical standards relating to connectivity with the gird'.

Central Electricity Authority (CEA) brings out regulations and technical standards in the field of power generation, transmission, distribution and safety. These are being used by various stakeholders (central, state and private) such as generating companies, transmission companies, manufacturing companies and distribution companies etc., involved in the power sector. CEA also brings out specialized technical reports & standards on technical matters for the benefit of power sector, and the reports are widely used by all the stakeholders.

Finances for Thermal Power Stations are arranged by the respective utilities.
